

(2015) 07 P&H CK 0107

High Court Of Punjab And Haryana At Chandigarh

Case No: CWP No. 15538 of 2015

Sohan Lal

APPELLANT

Vs

Director Elementary
Education of Haryana
and Others

RESPONDENT

Date of Decision: July 31, 2015

Citation: (2015) 3 SCT 567

Hon'ble Judges: Daya Chaudhary, J

Bench: Single Bench

Advocate: Vishva Nath Sharma, for the Appellant

Final Decision: Disposed off

Judgement

Daya Chaudhary, J

The grouse of the petitioner in the present writ petition is that his promotion to the post of Lecturer is pending because of missing of the file, which was handed over to respondent No. 2. Learned counsel for the petitioner submits that the petitioner moved representations (Annexures P-2 and P-3) but no action has been taken.

2. Without commenting anything on the merits of the case and keeping in view the fact that the representations moved by the petitioners have not been decided so far, the present writ petition is disposed of with a direction to respondents No. 2 and 3 to consider the representations (Annexures P-2 and P-3) moved by the petitioner.

Disposed of accordingly.